

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 216  
IB-3058/ND/2019**

**IN THE MATTER OF:  
M/s. Metenere Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Empower Softrade and Techno Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 16.03.2021  
(Virtual Hearing/Physical Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Tarun Arora, Advocate.  
For the Respondent/Corporate-debtor :**

**ORDER**

Heard the submissions made by the learned counsel for the operational creditor. Despite service of notice by the Registry/Court Officer, none appeared on behalf of the corporate debtor at the time of virtual hearing of the matter. Therefore, the corporate debtor is set exparte. The matter is now posted for arguments on **13.04.2021**.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**